

ment in this regard and also for recovery of the amount due?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) (a) to (c) M/s Dunlop India Limited, has been depositing the ESI dues regularly in respect of the regular workers of their factories at Madras and Calcutta. Their Madras Unit has however, defaulted in payment of certain contributions in respect of employees engaged through contractors. The amount outstanding is estimated at about Rs. 327 lakh. The employer is, however, reported to have disputed the claim in the court and as such the matter is sub-judice. The information regarding M/s Orson & Nihon India Limited is being ascertained and will be laid on the Table of the Sabha separately.

Observation of 'May Day' in Public Sector

6400 SHRI A K ROY Will the Minister of LABOUR be pleased to state

(a) the details of the public sector units which have not yet declared May Day as a holiday,

(b) whether May Day is observed as a holiday by Government and

(c) if so, steps taken for observing May Day as a holiday in public sector undertakings?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

Closed Textile Mills

6401 SHRI RAJENDRA AGNIHOTRI Will the Minister of TEXTILES be pleased to state

(a) the number of textile mills closed due to labour unrest,

(b) the steps proposed to be taken to solve the problem of labour unrest, and

(c) the total number of labourers rendered unemployed due to closure of such textile mills?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV) (a) to (c) As per information available, 17 cotton/man made fibre textile mills employing 20,960 workers were lying closed as on 28.2.90 due to strikes.

Labour problem are tackled by the concerned States U T Government on a case to case basis by reconciliation, negotiations and discussions with the concerned parties.

[English]

Bonus to Workers in Public Sector

6402 SHRI KIRPAL SINGH Will the Minister of LABOUR be pleased to state:

(a) when the ceiling of Rs. 2500 for grant of bonus to workers in public sector undertakings and ad hoc bonus to Central Government employees was fixed,

(b) whether there has been a sharp rise in the emoluments of the workers/employees since then due to recommendation/awards of various Commission and also due to continuous increase in dearness allowance on account of price spirals in recent years,

(c) if so, whether Government have received any representations for raising the ceiling, and

(d) if so, the Government's reaction thereto?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The ceiling of Rs. 2500/- for grant of bonus to workers in public sector undertakings and ad hoc basis to the Central Government employees was fixed in 1985 through amendment of the Payment of Bonus Act.

(b) There has been a rise in the emoluments of the workers/employees due to the wage revisions and periodic increase in Dearness Allowance.

(c) Yes, Sir

(d) The matter is under consideration. A decision will be taken in due course, taking the various factors into consideration

[*Translation*]

Allotment of FPS/Kerosene Depot In Delhi

6403 SHRI GOVINDA CHANDRA MUNDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state.

(a) the number of applications received for the allotment of Fair Price Shops and Kerosene Depot in Delhi during the last two years.

(b) the number of applicants to whom depots have been allotted, and

(c) the steps taken to dispose off the remaining applications?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) The information is being collected by the Delhi Administration and will be laid on the Table of the House

(b) 362 Fair Price shops and 68 Kerosene depots have been allotted by the Delhi Administration to applicants during the last two years.

(c) A Number of applications are received in response to each vacancy for fair price shops and kerosene oil depots notified by the Delhi Administration in the concerned circle office. The allotment is made to one, who is most suitable according to the norms prescribed. The rest of the applicants are deemed to have been rejected

[*English*]

IS Cadar Therapy

6404. SHRI LOKANATH CH- OUDHURY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Central Council for Research in Homoeopathy (CCRH) conducted research in IS Cadar therapy in the years 1978 to 1982;

(b) whether it is also a fact that research in IS Cadar therapy was discontinued on the recommendations of Scientific Advisor Committee of the Council; and

(c) whether research in IS Cadar therapy was re-undertaken without taking approval of the Scientific Advisory Committee; if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) and (b). Iscador therapy for Cancer was introduced on trial basis on the recommendations of the Scientific Advisory Committee in 1978. There was no recommendation for its withdrawal. However, since there was some doubt it was again approved by the Scientific Advisory Committee on 9th August, 1984.